

### Posts Advertised by UPSC

5194. SHRI BACHI SINGH RAWAT 'BACHDA' : Will the PRIME MINISTER be pleased to state :

- (a) whether an interview of Medical Officer (Unani) was held on 9th and 10th December, 1996 and May 26, 1997 against the advertisement No. 1 of 1996, item No. 9 by the Union Public Service Commission, New Delhi;
- (b) if so, the number of vacant posts filled up; and
- (c) the name of candidates impanelled in the waiting list?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI. KADAMBUR M.R. JANARTHANAN) : (a) Yes, Sir.

(b) 3 (three)

(c) The reserve list is generally operated only for replacement vacancies and in cases where a vacancy is created by a candidate resigning the post or in the event of his death, within a period of six months from the date of his joining the post. Till such time the reserve list is treated as confidential.

### Cases With C.A.T.

5195. SHRI RAJ NARAIN PASSI : Will the PRIME MINISTER be pleased to state :

- (a) the backlog of pending cases with the Central Administrative Tribunal as on date, Bench-wise;
- (b) the number of cases filed and disposed off by CAT during the last three years; and
- (c) the steps taken/proposed to be taken by the Government for early disposal of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) A statement showing, benchwise, the number of pending cases in the Central Administrative Tribunal (CAT) as on 31.5.1998 is annexed.

(b) The number of cases filed and disposed of by the CAT during the last three years is indicated below .:

Year	Institution	Disposal
1995	25789	23668
1996	23584	20667
1997	23098	21981

(c) The Administrative Tribunals Act, 1985 expressly provides that a Tribunal shall decide every application made to it as expeditiously as possible and ordinarily every application has to be decided on a perusal of documents and written representations and after hearing such oral arguments as may be advance. All the Ministries/ Departments were advised to ensure prompt handling of cases before the Tribunal so as to help in their speedy disposal. Efforts are also made to fill up the vacancies of Vice-Chairman and Members of the Tribunal as expeditiously as possible whenever such situations arise.

### Statement

#### Benchwise pendency of Cases in the Central Administrative Tribunal (As on 31.5.1998)

S.No.	Bench	Number of Pending cases
1.	Principal	6364
2.	Allahabad	7135
3.	Ahmedabad	2393
4.	Lucknow	3234
5.	Bangalore	589
6.	Mumbai	3542
7.	Calcutta	5447
8.	Chandigarh	3178
9.	Cuttack	2825
10.	Guwahati	432
11.	Hyderabad	1710
12.	Jabalpur	2275
13.	Jodhpur	890
14.	Jaipur	1599
15.	Chennai	1861
16.	Patna	2208
17.	Ernakulam	1406
Total :		47088

### Halal Meat

5196. SHRI RAGHUVANSH PRASAD SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have made representation to CODEX in Rome to approve Halal meat, which is cruel method of killing, whereas a new awakening is gaining ground to have compassion for all living beings, and the European Union has also changed definition of animals from goods to sentient beings;

(b) if so, whether Western countries objected to India's proposal: and

(c) if so, the policy of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SIMPAL) : (a) No, Sir.

(b) India had not initiated any proposal in this regard.

(c) The Codex Alimentarius Commission in its 22nd Session held in Geneva from 23rd to 28th June, 1997 adopted the guidelines for the use of term "Halal" as defined under Islamic Law for the purposes of food Labelling to ensure fair trade practices.

#### **Non-Availability of Food Processing Industries**

5197. SHRI D.S. AHIRE :

SHRI MANIKRAO HODLYA GAVIT :

Will the PRIME MINISTER be pleased to state :

(a) the loss of fruits and vegetables every year due to non-availability of food processing industries in the country. State-wise details;

(b) whether the Government chalked out any scheme for optimum utilisation of fruits and vegetables in the country; and

(c) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) Although no survey has been conducted by the Ministry of Food Processing Industries to assess the loss of Fruits and Vegetables, it is estimated that quality deterioration and loss in value that take place, is about 25 to 30% of some fruits & vegetables due to inadequacy of post-harvest infrastructure and perishability of the produce. The State-wise details are not available.

(b) and (c) Ministry of Food Processing Industries under its Plan Schemes, provides financial assistance in the form of soft loan and grant to Cooperatives, Non-Governmental Organisations, Public Sector Undertakings, Private Industries, Research Institutions etc. for creation of infrastructural facilities, cold storages, setting up of food parks, setting up/expansion/modernisation of food processing industries, and Research and Development projects etc. Such activities would, inter alia, result in reduction of post harvest losses of horticultural production.

12.01 hrs.

[English]

#### **PAPERS LAID ON THE TABLE**

##### **Memorandum of Understanding Between the Nuclear Power Corporation of India Ltd. and the Department of Atomic Energy for the year 1998-99 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) :-

- (1) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 1998-99.

[Placed in Library See No. LT 1314/98]

- (2) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 1998-99.

[Placed in Library See No. LT 1315/98]

- (3) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 1998-99.

[Placed in Library See No. LT 1316/98]

- (4) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy for the year 1998-99.

[Placed in Library See No. LT 1317/98]

##### **Annual Report and Review on the Working of Orissa Agro Industries Corporation Ltd., Bhubaneswar for the year 1998-99 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :-
  - (a) (i) Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1988-89.
  - (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1988-89